

गया है। [दिसिये परिशिष्ट ७ अनुबन्ध संख्या ३७]

(ख) छावणियों के विकास कार्य के लिये वित्तीय वर्ष १९५९-६० में कोई राशि अभी तक स्वीकृत नहीं की गई।

Bharat Sewak Samaj

3515. **Shri Pahadia:** Will the Minister of Finance be pleased to state:

(a) whether it is a fact that a large amount is being given to Bharat Sewak Samaj since its inception by the Central Government; and

(b) if so, for what purposes?

The Minister of Finance (Shri Morarji Desai): (a) and (b). A statement showing the amounts given to Bharat Sewak Samaj from 1953-54 to 1958-59 for various purposes, is laid on the Table of the Sabha. [See Appendix VII, annexure No. 38.]

Wealth-Tax

3516. **Shri Sarju Pandey:** Will the Minister of Finance be pleased to state the expenditure involved in collection of Wealth-tax during 1958-59 state-wise?

The Minister of Finance (Shri Morarji Desai): The administration of Wealth-tax has been entrusted to the Income-tax Department. As such no staff has been separately provided for the administration of this tax alone. However some additional posts have been sanctioned to cope up with the overall increase in the work-load. Calculation of the cost of collection of Wealth-tax on the basis of the expenditure incurred on the staff exclusively employed for this purpose is, therefore, not possible. The total expenditure of the Department has, in the circumstances, been distributed over the various taxes on the basis of the revenue receipts from each tax. Calculated on this basis, the cost of collection allocated to Wealth-tax for the year 1958-59 comes to Rs. 22,37,000. Statewise distribution of the above expenditure on the basis of the

revenue yield from each state is as follows:—

State	Amount Rs.
Andhra Pradesh	1,08,620
Assam	6,399
Bihar & Orissa	93,745
Bombay	9,62,957
Delhi	83,094
Kerala	61,738
Madhya Pradesh	42,612
Madras	1,10,747
Mysore	57,523
Punjab	21,308
Uttar Pradesh	68,180
West Bengal	6,20,026
TOTAL	22,37,000

Concession to Scheduled Caste and Scheduled Tribe Students in Himachal Pradesh

3517. **Shri Nek Ram Negi:** Will the Minister of Education be pleased to state:

(a) what are the educational facilities and concessions given to Scheduled Tribe and Scheduled Caste students in the schools and other educational institutions of Himachal Pradesh; and

(b) whether it is essential for the Scheduled Caste and Scheduled Tribe Students to remain within their own Tehsils or Administrative Unit to avail of those concessions?

The Minister of Education (Dr. K. L. Shrimali): (a) (i) Free education up to secondary stage.

(ii) Free concessions for prosecuting studies in Government colleges.

(iii) Scholarships from the Government of India under the Scheme of grant of scholarships to Scheduled Castes, Scheduled Tribes and Other Backward Classes students for post-Matric studies.

(iv) Grant of number of scholarships and stipends to deserving students over and above the poverty stipends and merit scholarships.

(v) Book grants to deserving students.

(vi) Grants to meet partially the boarding expenses in a few cosmopolitan hostels and Ashram schools.